COURT NO.1

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 860/2022

AMARJEET SINGH

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(With IA No. 107716/2022 - EXEMPTION FROM FILING O.T. and IA No. 107714/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 14-10-2022 The matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Heard Mr. Amarjeet Singh who has appeared in person.

Considering the issues projected in the petition have been answered to certain extent by directions issued by this Court in *Rajnesh vs. Neha & Anr. -* (2021) 2 SCC 324.

Consequently, we see no reason to entertain this petition. The present writ petition is disposed of accordingly.

(SANJAY KUMAR-II) ASTT. REGISTRAR-cum-PS (VIRENDER SINGH) BRANCH OFFICER